GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES LOK SABHA

UNSTARRED QUESTION NO. 2670

ANSWERED ON 05.08.2025

STATUS AND FUTURE OF FAME SCHEME FOR ELECTRIC VEHICLES

2670. DR. AMAR SINGH:

SHRI SAPTAGIRI SANKAR ULAKA:

ADV DEAN KURIAKOSE:

SMT. JYOTSNA CHARANDAS MAHANT:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of HEAVY INDUSTRIES be pleased to state:

- (a) the status of the phase-wise disbursement of subsidies under the FAME-II Scheme for electric vehicles as of March 2025, including the total amount disbursed and category-wise beneficiary details:
- (b) the reasons for the delay in reimbursement to electric vehicle manufacturers under the FAME-I Scheme and the action taken by the Government to resolve pending claims;
- (c) the measures undertaken by the Government to address safety concerns related to electric vehicle battery fires including testing standards, manufacturer accountability and consumer safety protocols; and
- (d) the reasons for not extending the FAME-II Scheme beyond March 2025 and whether any successor scheme or policy framework is under consideration to support the continued adoption of electric vehicles?

ANSWER THE MINISTER OF STATE FOR HEAVY INDUSTRIES (SHRI BHUPATHIRAJU SRINIVASA VARMA)

(a): The status of the disbursement of subsidies i.e. demand incentive under the FAME-II Scheme for electric vehicles(EV) including e-2Ws, e-3Ws and e-4Ws as of 31st March, 2025 including the total amount disbursed and category-wise beneficiary details are as under:

Electric Vehicle Category	Number of EVs for which subsidy paid	Total Demand Incentive Disbursed (In Rs. crore)
2 Wheeler	14,28,882	4,912
3 Wheeler	1,64,718	1,110
4 Wheeler	22,615	537
Total	16,16,215	6,559

- **(b):** The FAME-I Scheme has ended on 31.03.2019, therefore the question of delay does not arise.
- (c): The measures undertaken by the Government to address safety concerns related to electric vehicle battery fires including testing standards, manufacturer accountability and consumer safety protocols are as under:

Ministry of Road Transport & Highways(MoRTH) vide S.O. 5419(E) dated 27th December, 2021 has notified Construction and Functional Safety requirements for electric power train vehicles as per AIS-038(Rev. 1)/2015, as amended from time to time.

MoRTH vide S.O. 4567 (E) dated 28th September, 2022 has brought amendment to the Automotive Industry Standards (AIS), AIS:156 and AIS:038 (Rev 2). The said Amendments are applicable w.e.f. 1st December, 2022 and some clauses of these AIS are effective from 31st March, 2023. These amendments enhanced standards and technical requirements for EV batteries and its components.

MoRTH has issued a notification, vide G.S.R. 888 (E) dated 19th December, 2022, for the requirements of Conformity of Production (COP), in respect of all categories of electric vehicles including Quadricycles, e-rickshaws, two wheelers and four wheelers.

MoRTH vide G.S.R. 721(E) dated 21st November, 2024 has notified that Construction Equipment Vehicles fitted with Electric Power Train shall meet requirements as specified in AIS-174, till the corresponding BIS specifications are notified under the Bureau of Indian Standard Act, 2016 (11 of 2016).

(d): The FAME-II scheme was implemented from 1st April, 2019 to 31st March, 2024. To ensure continuity in the incentivization of e-2W & e-3W, the Ministry of Heavy Industries (MHI) launched the Electric Mobility Promotion Scheme (EMPS) 2024 which was implemented with an outlay of ₹778 crore, for a period of six months from 1st April, 2024 to 30th September, 2024.

Thereafter, MHI notified the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme on 29.09.2024, with an outlay of ₹10,900 crore, upto 31st March, 2026. PM E-DRIVE provides demand incentive for e-2W, e-3W, e-trucks and e-ambulances as well as grant for e-buses, setting up of EV public charging stations (EV PCS) and upgradation of testing agencies. The EMPS 2024 has since been subsumed under the PM E-DRIVE Scheme.
